CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA. No.6 of 1998

New Delhi, this 18th day of August, 1998

HON BLE SMT. LAKSHMI SWAMINATHAN, MEMBER(J) HON BLE SHRI K. MUTHUKUMAR, MEMBER(A)

Sahib Singh S/o Shri Mehar Singh R/o RZ-246, A-Block, Gopalnagar Najafgarh NEW DELHI-110043.

... Applicant

By Advocate : Shri Ajesh Luthra

versus

- Government of National Capital Territory of Delhi through The Secretary (Education) Old Secretariat DELHI-54.
- The Director
 Directorate of Education
 Old Secretariat
 DELHI-54.

... Respondents

By Advocate: Shri Amresh Mathur

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, M(J)

The short point agitated by the the applicant in this case is that the respondents have wrongly rejected the candidature of the applicant for the post of T.G.T.(English) in the General Male Category to which post he had applied, in pursuance of their Advertisement dated 22.1.97.

that from the reply filed by the respondents itself, it can be seen that the only ground on which the applicant has not been considered for selection to the post of T.G.T. (English) is that he did not have a valid Employment Exchange Card on the relevant date i.e., 31.12.96.

The learned counsel submits that this is a wrong

did in fact have applicant averment as the Employment Exchange Card on that date (Annexure-2). but it is also contrary to the judgment of the Hon ble The Excise Superintendent Supreme Court în. Malkapatnam, Krishi District, Andhra Pradesh K.B.N. Visweshwara Rao & Ors. (JT 1996(9)S.C.638). In the circumstances, he has prayed for a direction to the respondents to consider the case of the applicant to the post for selection and appointment T.G.T.(English) the General Male Category in in with with the rules, consequential accordance benefits.

heard Shri Amresh Mathur. learned have the reply filed the perused by counsel and Both in the brief facts as well as respondents. para-5(c) of the reply, the respondents have that the applicant is not eligible for being considered for the post of T.G.T. (English), which has been admittedly advertised in the newspapers, because he was not having a valid Employment Exchange Card as on 31.12.96. The learned counsel also submits the Annexure-2 Employment Exchange Card relied upon by the applicant is not applicable to the facts of , therefore, H not have a valid card case, and he did from Employment Exchange on the operative date. to him, the Annexure-2 card submitted by the applicant which is from the Employment Exchange, Darya Ganj, does and de? not apply to Teachers, Hersubmits that the Employment Exchange Card from R.K. Puram, New Delhi has obtained by the applicant for teaching jobs only with

effect form 31.1.97. The learned counsel. therefore, contends that the ground taken by the respondents in rejecting the applicant's candidature for the post of T.G.T.(English) on this ground is valid. as he was required to have a valid Employment Exchange Card as on 31.12.96.

- 4. We have considered the pleadings and the submissions made by the learned counsel for the parties.
- of T.G.T.(English) in the General Male Category in response to an Advertisement issued by the respondents in the newspapers dated 22.1.97. According to the respondents, they required a valid card from the Employment Exchange as on \$1.12.96. In the circumstances of the case, the respondents have not been able to satisfactorily explain as to how the date of 31.1.2.96 is relevant. Apart from this, we find merit in the submissions made by the learned counsel for the applicant that only on this ground, the respondents cannot reject the candidature of the applicant.
 - 6. In <u>The Excise Superintendent Malkapatnam.</u>

 Krishi District. Andhra Pradesh Vs. K.B.N.

 Visweshwara Rao & Ors. (supra), the Hon'ble Supreme

 Court has held as follows:-

"Having regard to the respective contentions, we are of the view that contention of the respondents is more acceptable which would be consistent with the principles of fair play, justice and equal opportunity. It is common knowledge that many a candidates are unable to have the names sponsored, though their names are either registered

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or are waiting to be registered in the employment exchange, with the result choice of selection that the to only such of restricted whose names come to be candidates sponsored by the employment exchange. Under these circumstances, many a many a Under deserving candidate are deprived of the right to be considered for appointment to a post under the State. <u>Petter view</u> appears to be that it should be mandatory for the requisitioning authority/establishment to intimate the employment exchange, and employment exchange should sponsor the names of the candidates to the requisitioning Departments for selection strictly according to seniority and reservation. as per requisition. In addition, the <u>appropriate Department or undertaking or</u> establishment, should call for the names by publication in the newspapers having wider circulation and also display on their office notice boards or announce on radio, television and employment news bulletins, and then consider the cases of all the candidates who have applied. If this procedure is adopted, fair play would be subserved. The equality of opportunity in the matter of employment would be available to all eligible candidates. "(emphasis added).

- 7. The aforesaid judgment of the Supreme Court is fully applicable to the facts in this case. Accordingly, we allow this application with the following directions:
- (i) Respondents shall consider the candidature of the applicant for selection and appointment to the post of of T.G.T.(English) in the General Male Category in accordance with the rules, subject to his fulfilling the eligibility conditions as prescribed under the rules, other than the eliestion of Employment discussed as above. They shall do so and pass appropriate orders within one month from the date of receipt of a copy of this order.

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(ii) In case the applicant is selected. he shall be entitled to consequential benefits also in accordance with the relevant rules/instructions from the date of his appointment.

Parties to bear their own costs.

(K. Muthukumar)
Member(A)

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